

## OFFICE OF THE PRINCIPAL DISTRICT &amp; SESSIONS JUDGE (HQs): DELHI

Ref. No. 27301 - 27461 /NJDG/UD/Comp./2023Dated 25 JUL 2023

## CIRCULAR

To

All the Judicial Officers,  
Central & West District

Respected Sir/Madam,

Your goodself attention is drawn towards the letter dated 02.09.2020, Hon'ble Mr. Justice Dr. D.Y. Chandrachud, Judge, Hon'ble Supreme Court of India, whereby it was emphasized that remedial steps should be taken for not to let any case undated by the concerned courts.

Needless to say, various circulars have already been issued directing thereby all the officials to keep the cases updated on daily basis in CIS to achieve the zero-tolerance level. However, the National Judicial Data Grid (NJDG) reflects that large numbers of cases are still lying undated (as per report of IT Cell, Delhi District Courts conveyed vide letter no. 54962/IT Cell/2023 dated 22.07.23).

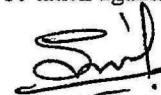
It has also been noticed that some of the staff do not update the cases in accordance with the judicial files, rather they update the undated cases with a fake date (Next Date of Hearing) to get their figure zero which is nothing but an eye-wash, thus does not serve any purpose.

Considering the above, the Ld. Principal District & Sessions Judge (HQs) and Ld. Principal District & Sessions Judge (West) has been pleased to direct to request your good self to ensure that physical pendency of matters in the respective court should match with electronic pendency in CIS and that no case should be left without Next Date of Hearing and Purpose.

In view of the above, your good self is requested to direct the concerned official of the court to update all undated cases immediately, as per record/judicial file with purpose thereof in the CIS and to submit the compliance report to the Computer Branch, Central District, Room No. 232, Tis Hazari Courts Complex within three days positively.

All concerned officials are also directed to submit a certificate every month with Monthly Report to the Judicial Branch of respective district that all the cases have been updated with next date of haring and purpose thereof.

It may be conveyed to all concerned officials that appropriate action will be taken against the erring officials on non-compliance of aforesaid directions.

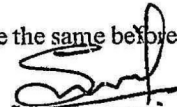


(Sunil Kumar Sharma)  
Additional Sessions Judge  
Officer In-charge (Computers)  
Tis Hazari Courts Complex, Delhi

Ref. No. 27462 - 27480 /NJDG/UD/Comp./2023Dated 25 JUL 2023

Copy forwarded for information and necessary action to:

1. The Officer In-charge-Judicial Branch-Central & West District, Tis Hazari Courts Complex, Delhi
2. The Chairman, Computer Committee-West District, Tis Hazari Courts Complex, Delhi
3. The AOJ/In-charge, Computer Branch & Judicial Branch-Central & West District, Tis Hazari Courts Complex, Delhi
4. Dealing official, Website Committee/LAYERS to upload the circular on the official website/LAYERS.
5. The DSA/SAs, Computer Branch, Central District, Tis Hazari Courts Complex, Delhi
6. PS to the Ld. Principal District & Sessions Judge (HQs) with request to place the same before Ld. Principal District & Sessions Judge (HQs).
7. PS to the Ld. Principal District & Sessions Judge (West) with request to place the same before Ld. Principal District & Sessions Judge (West).
8. Reader to the undersigned.



(Sunil Kumar Sharma)  
Additional Sessions Judge  
Officer In-charge (Computers)  
Tis Hazari Courts Complex, Delhi